

**Government of India  
Ministry of Consumer Affairs, Food and Public Distribution  
Department of Consumer Affairs**

**LOK SABHA  
STARRED QUESTION NO. \*144  
TO BE ANSWERED ON 02.07.2019**

**SELLING ABOVE MRP**

\*144. SHRI SUKHBIR SINGH JAUNAPURIA:  
(OIH)

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government is aware of the fact that bottled water and packaged foods and drinks are being sold at higher prices than the Maximum Retail Price (MRP) thereof at public places like railway stations, airports, hotels and multiplexes in the country; and
- (b) if so, the remedial measures proposed to be taken by the Government in this regard?

**ANSWER**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री  
(श्री राम विलास पासवान)

**THE MINISTER OF  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI RAM VILAS PASWAN)**

(a) & (b) : A Statement is laid on the Table of the House.

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**STATEMENT REFERRED IN REPLY TO PARTS (a) & (b) OF LOK SABHA STARRED QUESTION NO.\*144 FOR 02.07.2019 REGARDING SELLING ABOVE MRP.**

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(a) & (b) : Some complaints of bottled water and packaged foods and drinks being sold at higher prices than the Maximum Retail Price (MRP) have been received. There are provisions in the Legal Metrology Act, 2009 to prevent charging above MRP. Enforcement of these provisions is done by the Legal Metrology Department of the State Governments which impose penalties in case of violations.

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